

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 32/82-ALC4/2009 MEETING DATE : 03.11.2009

The Meeting No.32/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 27.10.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta, in his chamber.

Following members were present:-

- 1 Shri Shaish Kumar, IA, DIPP
- 2 Shri A. K. Agarwal, Jt. IA, Department of C&PC
- 3 Shri P. Srivastava, Dy. IA, Department of C&PC
- 4 Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
- 5 Shri Rajinder Pal Singh, Dy. DGFT
- 6 Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.30/82 dated 20.10.2009 were ratified by the Committee.

Case No.B-295	M/S Emami Ltd.			
NC Meeting No.32/AM10	F.No.01/82/050/01749/AM05			
Meeting Date:03.11.2009	RA F.No.02/24/040/00244/AM05			
Adv.Lic.No.0210074216 dated 20.01.2005				
Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME) and the case is pending for a long period. Committee, therefore, in light of earlier decision taken in 5/82 meeting held on 29.04.2008, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower for regularization purpose only.				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Boroplus Skin care cream i)Packed in lami tubes- (25ml)-4147200 Pcs + 103680 Ltrs. ii)Packed in lami tubes (50ml)-729600 Pcs. = 36480 Ltrs.	140160 Ltrs. OR 126144 Kgs.	1.	Microcrystalline Wax	10722.24 Kgs.
		2.	Paraffin wax	21444.48 Kgs.
		3.	Cetocetyl alcohols	1261.44 Kgs.
		4.	Sodium Lauryl Sulphate	189.126 Kgs.
		5.	Light Liquid Paraffin	58745.2 kgs.
		6.	Perfumes (Jasmine, Hyacint)	2649.02 kgs.
		7.	Cardboard other than Ivory Board	As per packing Policy
		8.	Kraft Paper	As per packing policy
		9.	LDPE Granules	As per packing policy
		10.	Lami Tubes	As per packing policy

		11.	HDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC and no repeat Authorisation on the basis of this decision is to be issued.				

Case No.B-296	M/S Zandu Chemicals Ltd.			
NC Meeting No.32/AM10	F.No.01/83/050/00530/AM07			
Meeting Date:03.11.2009	RA F.No.03/95/040/00521/AM07			
Adv.Lic.No.0310394025 dated 10.08.2006				
Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 01.04.2008, decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-methyl-4,6-bis-(trichloromethyl) 1,3,5-Triazine (TAZ)	1 kg.	1.	Trichloro Acetonitrile	1.25 kg
		2.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-297	M/S Concord Biotech Ltd.
NC Meeting No.32/AM10	F.No.01/82/050/01035/AM09
Meeting Date:03.11.2009	RA F.No.08/24/040/00138/AM09
Adv.Lic.No.0810074890 dated 22.09.2008	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-298	M/S Biological E. Ltd.
Norms Committee Meeting No.32/10	F.No.01/82/050/00432/AM09
Meeting Date: 03.11.2009	RA F.No.09/24/040/00575/AM08
Adv.Lic.No.0910033528 dated 03.04.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as applied by the firm.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-299		M/s Redox Pharmaceuticals Pvt. Ltd.		
Norms Committee Meeting No. 32/10		File No. 01/82/50/440/AM08/DES-III		

Meeting Date 29.09.2009		RAF No. 05/24/040/500/AM08		
Adv. Lic. No. 0510210770 dated 18.10.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/141/2003/Ch.II dated 29.10.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Thymol (98%)	5369 kg	1.	Piperitone 80% purity	8000 kgs
Para-Cymene (98%)	1031 kg			
RA concerned may take further necessary action as per above decision of NC.				

Case No. B. 300	M/s Redox Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/50/1547/AM08/DES-III
Meeting Date 03.11.2009	RAF No. 05/24/040/624/AM08
Adv. Lic. No. 0510211848 dated 08.11.2007	
Committee considered case as per agenda and in light of written comments dated 30.10.2009 forwarded by Department of C&PC, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Terpinene-4-ol, 98%	1 Kg.	1.	Terpinene-4-ol, 55%	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-301	M/s Suven Life Science. Ltd.
Norms Committee Meeting No. 32/10	F.No.01/82/50/682/AM09/DES-III
Meeting Date 03.11.2009	RAF No. 09/24/040/86/AM09
Adv. Lic. No. 0910034200 dated 06.06.2008	
.Committee considered case as per agenda and observed that though the export product is same, but the process is different. It was, therefore, decided forward a copy of application to Department of Pharmaceuticals for their comments and defer the case for 01.12.2009.	

Case No. B-302			M/s Alembic Ltd.	
Norms Committee Meeting No. 32/10			F. No. 01/82/50/01263/AM06/DES-III	
Meeting Date 03.11.2009			RAF No. 34/24/040/00244/AM06	
Adv. Lic. No. 3410015305 dated 24.01.2006				

Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.

Case No. B-303	M/s GVS Labs Ltd.
Norms Committee Meeting No. 32/10	F.No.01/82/50/1561/AM06/DES-III F.No.01/82/50/1215/AM06/DES-III
Meeting Date 03.11.2009	RAF No.03/94/040/1305/AM06 RAF No.03/94/040/1137/AM06
Adv. Lic. No. 0310368505 dated 24.02.2006 Adv. Lic. No. 0310363042 dated 13.01.2006	
Committee considered case as per agenda and observed that the firm has now furnished a copy of Drug Manufacture Licence issued to M/S Milan Laboratories (India) Pvt. Ltd in which the export product has been endorsed. It was, therefore, decided to call for a report from Zonal Jt. DGFT, Mumbai, whether the firm has got the name of M/S Milan Laboratories (India) Pvt. Ltd endorsed in both the advance licences as supporting manufacturer. Accordingly, case was deferred for 01.12.2009.	

Case No. B-304	M/s Cipla Ltd.										
Norms Committee Meeting No. 32/10	F. No. 01/82/50/1220/AM04/DES-III										
Meeting Date 03.11.2009	RAF No. 03/24/040/01865/AM04										
Adv. Lic. No. 0310244320 dated 30.12.2003											
Committee considered case as per agenda and in light of earlier decision taken in 37/82 meeting held on 12.01.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower for regularization purpose:-											
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Streptomycin Sulphate 1 gm Injection (each vial contain Streptomycin Sulphate BP equivalent to Streptomycin 1 gm)</td><td>88500 Vials</td><td>1.</td><td>Streptomycin Sulphate (Sterile)</td><td>92.93 kg</td></tr></table>		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Streptomycin Sulphate 1 gm Injection (each vial contain Streptomycin Sulphate BP equivalent to Streptomycin 1 gm)	88500 Vials	1.	Streptomycin Sulphate (Sterile)	92.93 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed							
Streptomycin Sulphate 1 gm Injection (each vial contain Streptomycin Sulphate BP equivalent to Streptomycin 1 gm)	88500 Vials	1.	Streptomycin Sulphate (Sterile)	92.93 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No. B-305	M/s Morepen Laboratories Ltd.
Norms Committee Meeting No. 32/10	F.No.01/82/50/229/AM09/DES-III
Meeting Date 03.11.2009	RAF No.05/24/040/650/AM08
Adv. Lic. No. 0510212495 dated 26.11.2007	
.Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-306	M/S Cipla Ltd.
Norms Committee Meeting No.32/AM10	F.No.01/82/050/00446/AM08
Meeting Date: 03.11.2009	RA F.No.03/94/040/00857/AM08
Adv.Lic.No.0310450548 dated 16.11.2007	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that there are two routes for manufacture of same export product. He also informed that the case is under examination in his Department. Accordingly, It was decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-307	M/S Lupin Ltd.	
Norms Committee Meeting No.32/AM10	F.No.01/82/050/01721/AM07	
Meeting Date: 03.11.2009	RA F.No.03/95/040/01297/AM07	
Adv.Lic.No.0310416716 dated 29.01.2007		
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to bifurcate import item No.6 in the earlier decision namely “2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene Boron Trifluoride Gas” in the following manner without any other change in the decision taken in 17/82 meeting held on 22.07.2008.		
1.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.374 kg
2.	Boron Trifluoride Gas	0.713 kg
RA concerned may take further necessary action as per above decision of NC.		

Case No. B-308	M/s Kamud Drugs Pvt. Ltd.			
Norms Committee Meeting No. 32/10	F.No.01/82/50/136/AM09/DES-III			
Meeting Date 03.11.2009	RAF No.31/24/040/394/AM08			
Adv. Lic. No. 3110033090 dated 14.03.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/71/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Timolol Maleate	1 Kg.	1.	S-(-)-Tert-Butylamino)1,2-Propanediol	0.81 kg
		2.	3-Morpholino-4-chloro-1,2,5-Thiadiazole	1.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-309	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 32/10	F.No.01/82/50/1403/AM09/DES-III
Meeting Date 03.11.2009	RAF No.09/24/040/342/AM09
Adv. Lic. No. 0910036287 dated 12.12.2008	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-310	M/s Cipla Ltd.
Norms Committee Meeting No.32/10	F.No.01/82/50/447/AM08/DES-III
Meeting Date 03.11.2009	RAF No.03/94/040/860/AM08
Adv. Lic. No. 0310450692 dated 19.11.2007	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-311	M/s Cipla Ltd.
Norms Committee Meeting No. 32/AM10	F.No.01/82/50/406/AM08/DES-III F.No.01/82/50/408/AM08/DES-III F.No.01/82/50/110/AM09/DES-III
Meeting Date 03.11.2009	RAF No.03/94/040/250/AM08 RAF No.03/94/040/383/AM08 RAF No.03/94/040/1099/AM08
Adv. Lic. No. 0310432136 dated 08.06.2007 Adv. Lic. No. 0310436156 dated 13.07.2008 Adv. Lic. No. 0310459961 dated 04.02.2008	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-312	M/s Kamud Drugs Pvt. Ltd.
Norms Committee Meeting No. 32/AM10	F.No.01/82/50/839/AM09/DES-III
Meeting Date 03.11.2009	RAF No.31/24/040/119/AM09
Adv. Lic. No. 3110034700 dated 04.08.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/71/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Timolol Maleate	1 Kg.	1.	S-(-)-Tert-Butylamino)1,2-Propanediol	0.81 kg
		2.	3-Morpholino-4-chloro-1,2,5-Thiadiazole	1.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-313	M/s Watson Phaema Pvt. Ltd.
Norms Committee Meeting No. 32/10	F.No.01/83/50/752/AM04/DES-III
Meeting Date 03.11.2009	RAF No.03/24/040/1025/AM03
Adv. Lic. No. 0310221706 dated 29.08.2003	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-314	M/s Dishman Pharmaceuticals & Chemicals Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/50/593/AM07/DES-III
Meeting Date 03.11.2009	RAF No. 08/24/040/247/AM08
Adv. Lic. No. 0810058323 dated 24.07.2006	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/177/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Carbethoxy Ethylidene Triphenyl Phosphorane	1 Kg.	1.	2-Bromo Propionic Acid	1.537 kg
		2.	Triphenyl Phosphine	1.712 kg
		3.	Acetonitrile	2.00 kg
		4.	Toluene	2.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-315	M/s Arch Pharma Ltd.
Norms Committee Meeting No. 32/10	File No. 01/82/50/1341/AM09/DES-III
Meeting Date 03.11.2009	RAF No. 03/94/040/796/AM09
Adv. Lic. No. 0310496207 dated 02.12.2008	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Cyclopropylhexanoic acid (4-(1-Methyl Cyclopropyl) butaric acid	1 Kg.	1.	Ethyl 5-methyl-5-Hexanoate	1.12 kg
		2.	Trifluoroacetic acid	0.82 kg
		3.	Methyl Tert-Butyl ether (MTBE)	1.63 kg
		4.	Diiodomethane	1.92 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-316	M/s SPC Life Sciences Pvt. Ltd.
Norms Committee Meeting No. 32/10	File No. 01/83/050/00091/AM07
Meeting Date 03.11.2009	RAF No. 34/24/040/00020/AM07
Adv. Lic. No. 3410015935 dated 25.04.2006	
Committee considered case as per agenda and observed that Central Excise Authority has not certified the Production and Consumption data as actual consumption. It was, therefore, decided to call for actual Production and Consumption data certified by Central Excise Authority. Accordingly the case was deferred for 01.12.2009.	

Case No. B-317	M/s Sterling Biotech Ltd.
Norms Committee Meeting No. 32/10	File No. 01/82/50/655/AM09/DES-III
Meeting Date 03.11.2009	RAF No. 34/24/040/00055/AM09
Adv. Lic. No. 3410021673 dated 23.06.2008	
.Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-318	M/s Alkaloids Corporation
Norms Committee Meeting No. 32/10	F.No.01/82/50/483/AM08/DES-III
Meeting Date 03.11.2009	RAF No.02/24/040/272/AM08
Adv. Lic. No. 0210107833 dated 04.01.2008	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. B-319	M/s Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No. 32/10	F.No.01/82/50/436/AM08/DES-III
Meeting Date 03.11.2009	RAF No.03/95/040/466/AM08
Adv. Lic. No. 0310445758 dated 09.10.2007	
Committee considered case as per agenda and decided to call for a report from Zonal Jt. DGFT, Mumbai, whether the firm during making application for advance licence had given the name of supporting manufacturer as M/S Gelnov Laboratories (India) Pvt. Ltd, and whether the copy of Drug Manufacture Licence of the said supporting manufacturer was submitted alongwith the application and endorsed on the Advance Licence. Accordingly, case was deferred for 01.12.2009.	

Case No. B-320	M/s Aurbindo Pharma Ltd..
Norms Committee Meeting No. 32/10	F. No. 01/82/50/137/AM09/DES-III
Meeting Date 03.11.2009	RAF No. 09/24/040/526/AM08
Adv. Lic. No. 0910033127 dated 28.02.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil DC Grade Grannules	1 Kg.	1.	7-ACA	0.70 kg
		2.	Chlorosulfonyl Isocyanate	0.369 kg
		3.	Triethylamine	0.546 kg
		4.	Potassium Carbonate	0.043 kg
		5.	Ammonium Salt	0.581 kg
		6.	Tetrain	0.482 kg
		7.	Carbon Enoanticromos	0.070 kg
		8.	Acetone	1.756 kg
		9.	Acetonitrile	0.984 kg
		10.	Cyclohexane	2.587 kg
		11.	N,N-Dimethyl Acetamide	0.583 kg
		12.	Methanol	2.10 kg
		13.	MIBK	1.64 kg
		14.	Methylene Chloride	3.82 kg

RA concerned may take further necessary action as per above decision of NC.

Committee also accepted the recommendations of Department of Pharmaceuticals for revision of SION A-3146, A-2330 and A-2331 as per details below:

Revision of SION A-3146 for export product Cefuroxime Acid from 7 ACA.

Export product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Acid from 7 ACA	1 kg	1.	7-ACA	1.00 kg
		2.	Chlorosulfonyl isocyanate	0.53 kg
		3.	Syn-methoxyimine furanyl acetic acid ammonium salt (SMIA) OR (Z)-2 methoxy imino (furyl)-2-yl)acetic acid ammonium salt (SMIA)	0.835 kg
		4.	Dimethyl Acetamide	1.65 kg
		5.	Methanol	2.358 kg
		6.	Methylene Chloride	5.482 kg
		7.	Tetrahydrofuran/Acetonitrile	1.414 kg
		8.	Activated Carbon	0.100 kg
		9.	Phosphorous Pentachloride	1.00 kg
		10.	Sodium Hydroxide	0.758 kg

Revision of SION A-2330 for the export product Cefuroxime Axetil Crystalline from Cefuraxime Acid.

Export product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Axetil Crystalline from Cefuraxime Acid	1 kg	1.	Cefuraxime Acid	0.927 kg
		2.	Acetyl Bromide	0.554 kg
		3.	N,N-Dimethyl acetamide	2.80 kg
		4.	Ethyl Acetate	4.21 kg
		5.	Activated Carbon	0.05 kg

Revision of SION A-2331 for the export product Cefuroxime Axetil Amorphous from Cefuraxime Acid

Export product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Axetil Amorphous from Cefuraxime Acid	1 kg	1.	Cefuraxime Acid	0.99 kg
		2.	Acetyl bromide	0.59 kg
		3.	N,N-Dimethyl Acetamide	2.98 kg
		4.	Ethyl Acetate	4.48 kg
		5.	Acetone	2.497 kg
		6.	Activated Carbon	0.05 kg

Necessary action may be taken for notifying the revision of SIONs as per details above after approval of DG.

Case No. B-321	M/s Uma Organics Pvt. Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/50/1094/AM08/DES-III
Meeting Date 03.11.2009	RAF No. 09/24/040/206/AM08
Adv. Lic. No. 0910031379 dated 03.09.2007	
Committee decided to refer the case to Department of C&PC for their comments. Accordingly, case was deferred for 01.12.2009.	

Case No. B-322	M/s Reliance Industries Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00203/AM10
Meeting Date 03.11.2009	
Committee considered case as per agenda and observed that the firm has submitted 5 Shipping bills for export product Orthoxylene for the period from 03.04.2008 to 26.08.2008 and as per these shipping bills, the average FOB value for 1 kg of export product comes to Rs.45,345/-. Committee also observed that there are two inputs allowed for import under SION A-2692. The firm has submitted copies of 5 Nos. of Bills of Entries in respect of first import item and the second input has been allowed under SION as 1% of fob value. The average cif value has been worked out to Rs.38,871/-. As per the above data furnished by firm, the value addition comes to 16.65%. After detailed deliberations, Committee decided to recommend the case to DEPB Committee with 50% value addition for fixation of DEPB rate. Working sheet may also be sent to DEPB Committee. .	

Case No. B-323	M/s Concord Biotech Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/050/00030/AM06/DES-III
Meeting Date 03.11.2009	RAF No. 08/24/040/00530/AM05
Adv. Lic. No. 0810047269 dated 07.04.2005	
Committee considered case as per agenda and observed that the quantity of Compactin has already been allowed by NC to the extent of 4.00 kg/kg of export product to M/S Ranbaxy Laboratories Ltd. against Advance Licence No.0510205474 dated 27.06.2007. It was, therefore, decided to enhance the quantity of Compactin to the extent of 4.00 kg/kg of export product without any other change in the decision of NC taken in 9/82 meeting held on 31.05.2006.	

Case No. B-324	M/s Kubo Combustion Efficiency Chemicals P.Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/050/00024/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 03/94/040/00017/AM10
Adv. Lic. No. 0310515828 dated 16.04.2009	

Committee considered case as per agenda. Shri M.H. Dahodwala, Director of the company appeared for personal hearing and explained the case. He explained that the yield obtained by them is in lower side and they are the major manufacturer and exporter of this product.

After detailed deliberations, Committee asked the representative of the company to submit Production and Consumption data certified by Chartered Accountant and Central Excise Authority. Accordingly, case was deferred for 01.12.2009.

Case No. B-324A	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/050/00101/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 07/24/040/00246/AM10
Adv. Lic. No. 0710064717 dated 13.05.2009	
Committee considered case as per agenda and observed that earlier the firm has been issued Advance licence No.0710025456 dated 20.11.2003, 0710028471 dated 31.03.2004, 0710032959 dated 28.09.2004, 0710034183 dated 22.11.2004, 0710040613 dated 03.10.2005, 0710053999 dated 24.10.2007 and 0710063368 dated 02.03.2009, but pre-import condition was not imposed against any advance licence. After detailed deliberations, Committee decided to call for a report from Jt. DGFT, Bangalore specifying the reasons for imposing pre-import condition against the specific advance licence No.0710064717 dated 13.05.2009. Accordingly, case was deferred for 01.12.2009.	

Case No. A-152	M/s Olefine Organics (India) Pvt. Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00544/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 03/95/040/00247/AM10
Adv. Lic. No. Under para 4.4.2 of HBP	
Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.	

Case No. A-153	M/s Fermenta Biotech Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00831/AM09/DES-III
Meeting Date 03.11.2009	
Adv. Lic. No. Under para 4.4.2 of HBP	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/177/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to fix norms under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-	

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cholecalciferol (Vitamin D3) BP/USP/EP	1 Kg.	1.	Cholesteryl Acetate	4.45 kg

		2.	Methyl formate	4.86 kg
		3.	Petroleum Ether	6.44 kg
		4.	2,4,6-Colidine	0.373 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-154	M/s Medreich Ltd.			
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00165/AM10/DES-III			
Meeting Date 03.11.2009	RAF No. 07/24/040/00672/AM09			
Adv. Lic. No. 0710063755 dated 20.03.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
		7-10.	Packing material	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-155	M/s Enaltec Labs Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00166/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 03/94/040/01133/AM09
Adv. Lic. No. 0310514629 dated 03.04.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. A-156	M/s Medreich Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/01131/AM09/DES-III
Meeting Date 03.11.2009	RAF No. 07/24/040/00678/AM09
Adv. Lic. No. 0710055121 dated 28.12.2007	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glucosamine 750 mg + Chondrotin Sulphate 600 mg Sustained ReleasedTablets	1 No.	1.	Glucosamine Hc.	918 mg
		2.	Chondrotin Sulphate	612 mg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-157	M/s Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/0070/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 03/94/040/01108/AM09
Adv. Lic. No. 0310514105 dated 01.04.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2004/Ch.II dated 02.11.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hamber (7-Acetyl)- 1,2,3,4,5,6,7,8-Actahydro 1,1,6,7-Tetramethyl Nephthalne)	1 Kg.	1.	Myrcene	1.00 kg
		2.	3-Methyl-3-Penten-2-one (MPO)	0.600 kg

RA concerned may take further necessary action as per above decision of NC. 3

Case No. A-158	M/s Hetero Drugs Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00094/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 09/24/040/00013/AM10
Adv. Lic. No. 0910037741 dated 23.04.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. A-159	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00172/AM10/DES-III

Meeting Date 03.11.2009	RAF No. 09/24/040/00446/AM09
Adv. Lic. No. 0910037246 dated 02.03.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. A-160	M/s Matrix Labs Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00093/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 09/24/040/00 /AM09
Adv. Lic. No. 0910037757 dated 23.04.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. A-161	M/s Intas Pharma Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00205/AM10/DES-III
Meeting Date 03.11.2009	RAF No. 08/24/040/00007/AM10
Adv. Lic. No. 0810079232 dated 09.04.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. A-162	M/s Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/83/050/ /AM07/DES-III
Meeting Date 03.11.2009	RAF No. 03/95/040/00404/AM07
Adv. Lic. No. 0310390437 dated 28.07.2006	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. C-18	M/s Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00020/AM10/DES-III
Meeting Date 03.11.2009	
Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/54/2009-Ch.II dated 13.10.2009 has called for the following information from the firm. 1. Chemical name of the product. 2. Assay and composition of the product. 3. Chemical reactions with molecular and structural formula and molecular weight. 4. CA certificate regarding quantities and values of by-product formed in the production of the export product during past three years. 5. Authenticated technical literature in support of norms applied.	

It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 01.12.2009.

Case No. C-19	M/s Lupin Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00532/AM08/DES-III
Meeting Date 03.11.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

Case No. C-20	M/s Lupin Ltd.
Norms Committee Meeting No. 32/10	F. No. 01/82/162/00853/AM09/DES-III
Meeting Date 03.11.2009	
Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:26/7/83-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/00095/AM07/	RLA File :07/24/040/00046/AM07/	Lic.No/Date:0710044550 26.04.2006	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm.			
	1. Percentage yield on molar basis. 2. Material balance for the entire process. 3. Requirement and recovery of solvent at each step. Accordingly, the case was deferred for 01.12.2009.			

2	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved												
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Ministry of FPI vide their O.M. No.MFPI/13/DES/2008 dated 12.10.2009 and Department of Bio-technology vide their O.M.No.BT/IL/05/259/2007-PID dated 15.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Beta Carotene 20% (Mixed Carotenoids from Dunaliella</td><td rowspan="2">1000 kg</td><td>1.</td><td>30% Beta Carotene Oil Suspension</td><td>675 kg</td></tr> <tr> <td>2.</td><td>Dunaliella Salina Dry Marine Algae</td><td>1000 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Beta Carotene 20% (Mixed Carotenoids from Dunaliella	1000 kg	1.	30% Beta Carotene Oil Suspension	675 kg	2.	Dunaliella Salina Dry Marine Algae
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Beta Carotene 20% (Mixed Carotenoids from Dunaliella	1000 kg	1.	30% Beta Carotene Oil Suspension	675 kg												
		2.	Dunaliella Salina Dry Marine Algae	1000 kg												

Salina)				
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm. 1. Production and consumption data certified by Central Excise Authority. 2. Copy of Shipping Bills. Committee also decided to issue a D.O. reminder to DGHS and DC(MSME) for their comments. Accordingly, case was deferred for 01.12.2009.			

4	Case No.:101/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved																											
	HQ File :01/82/050/00149/AM08/	RLA File :34/24/040/00084/AM08/	Lic.No/Date:3410019403 13.08.2007																												
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Azithromycin Step 3 (AZA) Azithromycin</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Erythromycin Base</td><td>1.86 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>1.27 kg</td></tr> <tr> <td>3.</td><td>Ethyl Alcohol</td><td>3.00 ltr.</td></tr> <tr> <td>4.</td><td>Hydroxylamine Hcl</td><td>0.97 kg</td></tr> <tr> <td>5.</td><td>Methane Sulfonyl Chloride</td><td>0.69 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>1.09 kg</td></tr> <tr> <td>7.</td><td>Platinum Catalyst with base of activated carbon (5% Platinum on carbon)</td><td>1.00 gm</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Azithromycin Step 3 (AZA) Azithromycin	1 Kg.	1.	Erythromycin Base	1.86 kg	2.	Acetone	1.27 kg	3.	Ethyl Alcohol	3.00 ltr.	4.	Hydroxylamine Hcl	0.97 kg	5.	Methane Sulfonyl Chloride	0.69 kg	6.	Methanol	1.09 kg	7.	Platinum Catalyst with base of activated carbon (5% Platinum on carbon)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
Azithromycin Step 3 (AZA) Azithromycin	1 Kg.	1.	Erythromycin Base	1.86 kg																											
		2.	Acetone	1.27 kg																											
		3.	Ethyl Alcohol	3.00 ltr.																											
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		5.	Methane Sulfonyl Chloride	0.69 kg																											
		6.	Methanol	1.09 kg																											
		7.	Platinum Catalyst with base of activated carbon (5% Platinum on carbon)	1.00 gm																											

5	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:01.12.2009

Decision :Committee considered case as per agenda and decided to examine the case on file. Accordingly, case was deferred for 01.12.2009.

6	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and observed that Export Policy Cell vide their O.M. No.01/91/110/40/AM-10/Export Cell/3799 dated 22.10.2009 has advised that Regional Office, Vadodara may be asked to give details of Export Authorisation letter issued by Export Cell (Scomet), DGFT Hqrs.against which Licence No.3410022880 dated 10.12.2008 has been issued. It was, therefore, decided to seek information from Jt. DGFT, Vadodara and defer the case for 01.12.2009.			

7	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009, decided to call for the following information/documents from firm. 1. Complete and balanced chemical reactions for each step showing molecular weight of each reactant and finished product, % yields on molar basis and molar requirement of each input. 2. Material balance for the entire process. 3. Specific use and justification for requirement of different enzymes applied for import, their technical characteristics, catalogue etc. 4. Requirement and recovery of solvents at each step of manufacturing process. Accordingly, case was deferred for 01.12.2009.			

8	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of DC(MSME).			

9	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Carbenzyloxy Carbonyl (CBZ-L-Valine)	1 Kg.	1.	L-Valine	0.667 kg

RA concerned may take further necessary action as per above decision of NC.

10	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and decided to remind RA to furnish a copy of application, copy of Advance Authorisation and technical details as per Appendix 33. Accordingly, case was deferred for 01.12.2009.			

11	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and decided to remind RA to furnish a copy of application, copy of Advance Authorisation and technical details as per Appendix 33. Accordingly, case was deferred for 01.12.2009.			

12	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and decided to forward a copy of reply of firm alongwith copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.12.2009.			

13	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Carbenzyloxy Carbonyl (CBZ-L-Valine)	1 Kg.	1.	L-Valine	0.667 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:12/31/82-ALC4/2008

Party Name:ASTRIX LABORATORIES LTD.,

Meet No/Date:32/82-ALC4/2009
03.11.2009

Status:Case
Approved

HQ File :01/82/050/01169/AM09/

RLA File :09/24/040/00235/AM09/

Lic.No/Date:0910035680
17.10.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/47/2009-PI-III dated 23.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3'-Azido-5'-O-Tritylthymidine, an intermediate for Zidovudine	1 Kg.	1.	Beta Thymidine	0.691 kg
		2.	Methane Sulfonylk Chloride	0.402 kg
		3.	Sodium Azide	0.737 kg
		4.	Triethylamine	2.578 kg
		5.	Trityl Chloride	0.794 kg
		6.	Dimethyl Sulfoxide	1.56 kg
		7.	Methanol	1.63 kg
		8.	Methylene Chloride	1.77 kg
		9.	Toluene	2.61 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:2/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/01288/AM09/	RLA File :03/95/040/00674/AM09/	Lic.No/Date:0310494806 19.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2006/Ch.II dated 06.10.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,3,5-Trimethyl Cyclohexanol	1 Kg.	1.	Acetone	1.547 kg
		2.	3% Ruthenium on Carbon Powder	0.030 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:17/36/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case
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HQ File :01/82/050/01303/AM09/	RLA File :08/24/040/00170/AM09/	Lic.No/Date:0810076097 20.11.2008	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/114/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nateglinde/Nateglinide Form-H	1 Kg.	1.	Trans 4 Isopropyl Cyclohexane carboxylic acid	0.69 kg
		2.	D Phenylalanine	0.70 kg
		3.	Hexamethyl Bisilazane	0.75 kg
		4.	Acetonitrile	2.18 kg
RA concerned may take further necessary action as per above decision of NC.				

17

Case No.:28/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/01347/AM09/	RLA File :05/24/040/00562/AM09/	Lic.No/Date:0510231994 02.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP	1 Kg.	1.	5'-O-Trityl-2,3'-Anhydro Thymidine	2.63 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:29/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/01348/AM09/	RLA File :05/24/040/00566/AM09/	Lic.No/Date:0510231995 02.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP	1 Kg.	1.	5'-O-Trityl-2,3'-Anhydro Thymidine	2.63 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:6/38/82-ALC4/2008		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:32/82-ALC4/2009 03.11.2009		Status:Case Approved	
	HQ File :01/82/050/01355/AM09/		RLA File :03/94/040/00763/AM09/		Lic.No/Date:0310496492 04.12.2008			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Testosterone Decanoate		1 Kg.	1.	4-Androstene-3,17-dione	0.883 kg		
RA concerned may take further necessary action as per above decision of NC.								

20	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and observed that Export Policy Cell vide their O.M. No.01/91/110/40/AM-10/Export Cell/3799 dated 22.10.2009 has advised that Regional Office, Vadodara may be asked to give details of Export Authorisation letter issued by Export Cell (Scomet), DGFT Hqrs.against which Licence No.3410022880 dated 10.12.2008 has been issued. It was, therefore, decided to seek information from Jt. DGFT, Vadodara and defer the case for 01.12.2009.			

21	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Rejected
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide letter dated 02.09.2009 was requested to furnish specific use of export product whether it is used in pharma sector, if so, the name of the bulk drug in which it is used, but no reply has been received and it is not possible to fix the norms in absence of required information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

22	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and decided to remind Ministry of E&F for their comments/NOC. Accordingly, case was deferred for 01.12.2009.			

23	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Rejected
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide letter dated 09.0702009 was requested to furnish end use of the export product, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

24	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:9/43/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01518/AM09/	RLA File :03/95/040/00829/AM09/	Lic.No/Date:0310501586 06.01.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Ministry of FPI.			

26	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/124/2009-PI-III dated 22.10.2009, decided to call for the following information/documents from firm. 1. Complete description of export product which can be endorsed on their licence. 2. Complete chemical description of various enzymes claimed for import, their technical catalogue, purpose for which these are used in the process, justification of their quantative requirement and recovery of enzymes, if possible. 3. Copy of authentic technical literature in support of process and yield envisaged. Accordingly, case was deferred for 01.12.2009.			

27	Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
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	HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for reply of firm.			

28	Case No.:30/48/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01635/AM09/	RLA File :03/95/040/00881/AM09/	Lic.No/Date:0310506216 09.02.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Ministry of FPI.			

29	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

30	Case No.:23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

31

Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2004/Ch.II dated 20.09.2005, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg
		2.	Methanol	0.500 kg
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.836 kg
		2.	Propanol	0.472 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:7/49/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM09/	RLA File :03/95/040/00723/AM09/	Lic.No/Date:0310508539 20.02.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

33	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

37	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:19/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00189/AM10/	RLA File :09/24/040/00447/AM09/	Lic.No/Date:0910037377 16.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677 16.03.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:7/2/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00007/AM10/	RLA File :09/24/040/00478/AM09/	Lic.No/Date:0910037612 01.04.2009	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 02.12.2008 and in consultation with technical authority present, in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Albendazole Bolus 2.5 gm, Veterinary Grade	1 Kg	1.	Albendazole	2.55 gm/bolus of 2.5 gm.

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:12/22/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00469/AM10/	RLA File :04/24/040/00308/AM09/	Lic.No/Date:0410103806 09.04.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.				

45	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.				

46	Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:01.12.2009
Decision : Committee considered case as per agenda and decided to forward a copy of reply of firm alongwith copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.12.2009.				

47	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of DC(MSME) Committee also decided to remind DC(MSME) and Department of Ayush for their comments.				

48	Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
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HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

49	Case No.:9/14/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00179/AM10/	RLA File :09/24/040/00466/AM09/	Lic.No/Date:0910037701 20.04.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

51	Case No.:10/14/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00180/AM10/	RLA File :03/95/040/00038/AM10/	Lic.No/Date:0310516853 24.04.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

52

Case No.:10/5/82-ALC4/2009	Party Name:HIKAL LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00043/AM10/	RLA File :03/94/040/01024/AM09/	Lic.No/Date:0310517064 24.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2009/Ch.II dated 09.10.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Dichloro Aniline (Purity 99.5%)	1 Kg.	1.	2,6 Dichloro Para Nitro Aniline	1.47 kg
		2.	Sodium Nitrite	0.837 kg
		3.	Methanol	0.405 kg
		4.	Isopropyl Alcohol	0.860 kg
		5.	Rancy Nickel	0.011 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

54	Case No.:3/6/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00058/AM10/	RLA File :03/95/040/00091/AM09/	Lic.No/Date:0310517620 28.04.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:4/6/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00059/AM10/	RLA File :07/24/040/00033/AM10/	Lic.No/Date:0710064390 28.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour quiololin yellow lake	4.56 mg
		3.	Colour quiololin yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble deep F 1569	200 mg

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:11/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00181/AM10/	RLA File :03/95/040/00212/AM08/	Lic.No/Date:0310518138 04.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

57	Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

58	Case No.:1/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00072/AM10/	RLA File :05/24/040/00051/AM10/	Lic.No/Date:0510240869 05.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

59	Case No.:2/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00073/AM10/	RLA File :08/24/040/00018/AM10/	Lic.No/Date:0810079753 05.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

60	Case No.:3/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00074/AM10/	RLA File :08/24/040/00022/AM10/	Lic.No/Date:0810079759 05.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:12/7/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00083/AM10/	RLA File :09/24/040/00037/AM10/	Lic.No/Date:0910037861	

		06.05.2009	Defer
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			Date:01.12.2009

62	Case No.:6/7/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved																											
	HQ File :01/82/050/00077/AM10/	RLA File :07/24/040/00047/AM10/	Lic.No/Date:0710064569 06.05.2009																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Vitamin C Chewable tablet 500 mg</td><td rowspan="7">1 No.</td><td>1.</td><td>Sodium Ascorbate</td><td>357 mg</td></tr> <tr> <td>2.</td><td>Ascorbic Acid</td><td>192.78 mg</td></tr> <tr> <td>3.</td><td>Sodium Cyclamate</td><td>17.20 mg</td></tr> <tr> <td>4.</td><td>Trusil organe flavor 171063</td><td>4.40 mg</td></tr> <tr> <td>5.</td><td>Trusil nature identical orange flavor 173126</td><td>4.40 mg</td></tr> <tr> <td>6.</td><td>Jaffa orange oil 510154 M</td><td>1.20 mg</td></tr> <tr> <td>7-10.</td><td>Packing material</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg	2.	Ascorbic Acid	192.78 mg	3.	Sodium Cyclamate	17.20 mg	4.	Trusil organe flavor 171063	4.40 mg	5.	Trusil nature identical orange flavor 173126	4.40 mg	6.	Jaffa orange oil 510154 M	1.20 mg	7-10.	Packing material
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg																											
		2.	Ascorbic Acid	192.78 mg																											
		3.	Sodium Cyclamate	17.20 mg																											
		4.	Trusil organe flavor 171063	4.40 mg																											
		5.	Trusil nature identical orange flavor 173126	4.40 mg																											
		6.	Jaffa orange oil 510154 M	1.20 mg																											
		7-10.	Packing material	As per packing policy																											

63	Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

64	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DC(MSME).			

65	Case No.:36/14/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case
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	HQ File :01/82/050/00206/AM10/	RLA File :07/24/040/00050/AM10/	Lic.No/Date:0710064616 07.05.2009	Deferred Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

66	Case No.:37/14/82-ALC4/2009	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00207/AM10/	RLA File :07/24/040/00019/AM10/	Lic.No/Date:0710064597 07.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

67	Case No.:14/7/82-ALC4/2009	Party Name:SEQUEL PHARMACHEM PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00085/AM10/	RLA File :03/95/040/00058/AM10/	Lic.No/Date:0310519005 08.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

68	Case No.:15/7/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00086/AM10/	RLA File :05/24/040/00032/AM10/	Lic.No/Date:0510241018 08.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

69	Case No.:16/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00087/AM10/	RLA File :05/24/040/00066/AM10/	Lic.No/Date:0510241019 08.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

70	Case No.:18/7/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00089/AM10/	RLA File :03/95/040/00031/AM10/	Lic.No/Date:0310519082 08.05.2009	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and in light of written comments of DIPP dated 03.11.2007 decided to call for the following information from firm.			

1. Net weight of export product.
2. Net content of Di Ethylene Glycol and Fibre Glass String in export.

3. Weight of the Fibre Glass String to be imported.
4. Wastage claimed for both the items separately.

Accordingly, case was deferred for 01.12.2009.

71	Case No.:19/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00090/AM10/	RLA File :03/94/040/00045/AM10/	Lic.No/Date:0310519084 08.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

72	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/	Lic.No/Date:0310519136 08.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

73	Case No.:12/14/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00182/AM10/	RLA File :08/24/040/00028/AM10/	Lic.No/Date:0810079929 12.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:13/14/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
HQ File :01/82/050/00183/AM10/	RLA File :09/24/040/00003/AM10/	Lic.No/Date:0910037902 13.05.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hydrochloride	1 Kg.	1.	Schiffs base [(R.S)-N-methyl-4-(3,4-dichlorophenyl)-3,4-dihydro-1-(2H)-naphthalenimine]	3.27 kg
		2.	(R)-(-) Mandelic Acid	0.392 kg
		3.	Acetone	1.177 kg
		4.	Activated Carbon	0.029 kg

78	Case No.:18/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00188/AM10/	RLA File :09/24/040/00047/AM10/	Lic.No/Date:0910037891 13.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

79	Case No.:23/14/82-ALC4/2009	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00193/AM10/	RLA File :09/24/040/00019/AM10/	Lic.No/Date:0910037904 13.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:27/14/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00197/AM10/	RLA File :22/24/040/00009/AM10/	Lic.No/Date:2210008926 19.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/139/2009-PI-III dated 16.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
7-ANCA	1 kg.	1.	7-ACCA Stage (Thiazoline Ester)	9.07 kg
		2.	Acetic Acid	8.63 kg
		3.	Trimethyl Phosphate	5.03 kg
		4.	Paara Toluene Sulfonyl Chloride	2.54 kg
		5.	Morpholine	2.158 kg
		6.	Triethylamine	1.50 kg
		7.	Eno Carbon	0.100 kg
		8.	Acetone	0.54 kg
		9.	Ethyl Acetate	17.63 kg
		10.	Metthanol	20.52 kg
		11.	Methylene Chloride	6.13 kg
		12.	Tetrahydrofuran	5.18 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939	Defer Date:01.12.2009

		19.05.2009	
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

82	Case No.:13/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00470/AM10/	RLA File :03/94/040/00106/AM10/	Lic.No/Date:0310520654 21.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DC(MSME).			

83	Case No.:15/14/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved																																																
	HQ File :01/82/050/00185/AM10/	RLA File :09/24/040/00039/AM10/	Lic.No/Date:0910037981 21.05.2009																																																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="14">7-Amino-3[Z/E]-1-Propen-1-YL]-3-cepham-4-carboxylic acid (7-APRA)</td><td rowspan="14">1 Kg.</td><td>1.</td><td>7-ACA</td><td>2.5398 kg</td></tr> <tr> <td>2.</td><td>Hexamethyl disilazane</td><td>2.034 kg</td></tr> <tr> <td>3.</td><td>Trimethyl chlorosilane</td><td>0.310 kg</td></tr> <tr> <td>4.</td><td>Imidazole</td><td>0.0254 kg</td></tr> <tr> <td>5.</td><td>Trimethyl iodasilane</td><td>2.8496 kg</td></tr> <tr> <td>6.</td><td>Triphenyl Phosphine</td><td>2.689 kg</td></tr> <tr> <td>7.</td><td>Bis-(Trimethyl silyl) acetamide</td><td>2.5398 kg</td></tr> <tr> <td>8.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>9.</td><td>Methylene Chloride</td><td>8.28 kg</td></tr> <tr> <td>10.</td><td>Tetrahydrofuran</td><td>3.52 kg</td></tr> <tr> <td>11.</td><td>N,N-Dimethyl acetamide</td><td>0.75 kg</td></tr> <tr> <td>12.</td><td>Methanol</td><td>11.40 kg</td></tr> <tr> <td>13.</td><td>Acetone</td><td>3.51 kg</td></tr> <tr> <td>14.</td><td>n-hexane</td><td>0.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	7-Amino-3[Z/E]-1-Propen-1-YL]-3-cepham-4-carboxylic acid (7-APRA)	1 Kg.	1.	7-ACA	2.5398 kg	2.	Hexamethyl disilazane	2.034 kg	3.	Trimethyl chlorosilane	0.310 kg	4.	Imidazole	0.0254 kg	5.	Trimethyl iodasilane	2.8496 kg	6.	Triphenyl Phosphine	2.689 kg	7.	Bis-(Trimethyl silyl) acetamide	2.5398 kg	8.	Activated Carbon	0.100 kg	9.	Methylene Chloride	8.28 kg	10.	Tetrahydrofuran	3.52 kg	11.	N,N-Dimethyl acetamide	0.75 kg	12.	Methanol	11.40 kg	13.	Acetone	3.51 kg	14.	n-hexane
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84	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983	Defer

			21.05.2009	Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			
85	Case No.:31/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00488/AM10/	RLA File :03/94/040/00064/AM10/	Lic.No/Date:0310520973 22.05.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DC(MSME).			
86	Case No.:9/21/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00436/AM10/	RLA File :09/24/040/00025/AM10/	Lic.No/Date:0910038077 02.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			
87	Case No.:14/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00471/AM10/	RLA File :03/94/040/00181/AM10/	Lic.No/Date:0310522633 04.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DC(MSME).			
88	Case No.:30/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00487/AM10/	RLA File :08/24/040/00035/AM10/	Lic.No/Date:0810080484 05.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			
89	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			
90	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred

HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:22/13/82-ALC4/2009	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00162/AM10/	RLA File :09/24/040/00070/AM10/	Lic.No/Date:0910038169 10.06.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Oxo-4-Aza-5a-Androstane-17B-Carboxylic Acid	1 Kg.	1.	Methyl-3-oxo-4-Androstene-17-carboxylate	2.744 kg
		2.	Sodium Metaperiodate	8.45 kg
		3.	Formic Acid	14.20 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:24/13/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00164/AM10/	RLA File :09/24/040/00088/AM10/	Lic.No/Date:0910038171 10.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

93	Case No.:31/14/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00201/AM10/	RLA File :09/24/040/00394/AM09/	Lic.No/Date:0910038172 12.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

94	Case No.:38/14/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00208/AM10/	RLA File :03/94/040/00174/AM10/	Lic.No/Date:0310523789 12.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied			

by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumine	1 Kg.	1.	2(S)-Indoline-2-carboxylic acid	1.00 kg
		2.	L-novoline	1.60 kg
		3.	Methanol	1.43 kg
		4.	Toluene	3.22 kg
		5.	Methylene Chloride	15.19 kg
		6.	Acetonitrile	3.57 kg
		7.	Sodium Pyruvate	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

96	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

97	Case No.:24/24/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00521/AM10/	RLA File :11/24/040/00008/AM10/	Lic.No/Date:1110020502 16.06.2009	
	Decision : Committee considered case as per agenda and in light of decision taken by NC-VI in 03/09 meeting held on 15.05.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Soya Lecithin Powder	1 Kg.	1.	Acetone

RA concerned may take further necessary action as per above decision of NC.

Meet No/Date:32/82-ALC4/2009

98	Case No.:4/21/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00431/AM10/	RLA File :09/24/040/00010/AM10/	Lic.No/Date:0910038243 16.06.2009	Defer Date:03.11.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

99	Case No.:46/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00216/AM10/	RLA File :08/24/040/00057/AM10/	Lic.No/Date:0810080767 16.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

100	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

101	Case No.:48/14/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00218/AM10/	RLA File :09/24/040/00077/AM10/	Lic.No/Date:0910038258 17.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

103	Case No.:15/22/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00472/AM10/	RLA File :03/94/040/00205/AM10/	Lic.No/Date:0310524679 18.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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104	Case No.:31/13/82-ALC4/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00221/AM10/	RLA File :05/24/040/00144/AM10/	Lic.No/Date:0510243923 18.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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Case No.:34/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00224/AM10/	RLA File :03/94/040/00197/AM10/	Lic.No/Date:0310524759 18.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Cyclopropylhexanoic acid (4-(1-Methyl Cyclopropyl) butaric acid	1 Kg.	1.	Ethyl 5-methyl-5-Hexanoate	1.12 kg
		2.	Trifluoroacetic acid	0.82 kg
		3.	Methyl Tert-Butyl ether (MTBE)	1.63 kg
		4.	Diiodomethane	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

106	Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	Lic.No/Date:0310524761 18.06.2009	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/124/2009-PI-III dated 22.10.2009, decided to call for the following information/documents from firm.			
	1. Complete description of export product which can be endorsed on their licence. 2. Complete chemical description of various enzymes claimed for import, their technical catalogue, purpose for which these are used in the process, justification of their quantative requirement and recovery of enzymes, if possible. 3. Copy of authentic technical literature in support of process and yield envisaged. Accordingly, case was deferred for 01.12.2009.			

107	Case No.:36/13/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
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	HQ File :01/82/050/00226/AM10/	RLA File :03/94/040/00223/AM10/	Lic.No/Date:0310524777 18.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

108	Case No.:1/15/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00230/AM10/	RLA File :05/24/040/00122/AM10/	Lic.No/Date:0510244074 19.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

109	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and decided to forward a copy of reply of firm alongwith copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.12.2009.			

110	Case No.:38/13/82-ALC4/2009	Party Name:SYMED LABS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00228/AM10/	RLA File :09/24/040/00071/AM10/	Lic.No/Date:0910038300 19.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

111	Case No.:39/13/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00229/AM10/	RLA File :05/24/040/00149/AM10/	Lic.No/Date:0510244052 19.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

112	Case No.:18/22/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00475/AM10/	RLA File :09/24/040/00083/AM10/	Lic.No/Date:0910038317 22.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

			Meet No/Date:32/82-ALC4/2009	
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113	Case No.:8/21/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00435/AM10/	RLA File :09/24/040/00084/AM10/	Lic.No/Date:0910038318 22.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

114	Case No.:10/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00239/AM10/	RLA File :05/24/040/00168/AM10/	Lic.No/Date:0510244334 23.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

115	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

116	Case No.:6/15/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00235/AM10/	RLA File :05/24/040/00165/AM10/	Lic.No/Date:0510244221 23.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

117	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

118	Case No.:8/15/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00237/AM10/	RLA File :03/95/040/00169/AM10/	Lic.No/Date:0310525439 23.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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119	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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Case No.:15/15/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00244/AM10/	RLA File :09/24/040/00103/AM10/	Lic.No/Date:0910038340 24.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2-Chloro-5-Iodophenyl)-[4- ((Tetrahydrofuran-3-Yloxy Phenyl)- Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg
		2.	Fluoro Benzene	1.71 kg
		3.	Methyl Tertiary Butyl ether	0.82 kg
		4.	Iso Propyl Alcohol	3.34 kg
		5.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:17/15/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00246/AM10/	RLA File :31/24/040/00045/AM10/	Lic.No/Date:3110038975 24.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

122	Case No.:17/22/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00474/AM10/	RLA File :03/94/040/00250/AM10/	Lic.No/Date:0310525568 24.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

123	Case No.:18/15/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
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	HQ File :01/82/050/00247/AM10/	RLA File :05/24/040/00125/AM10/	Lic.No/Date:0510244392 24.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

124	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

125	Case No.:20/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00249/AM10/	RLA File :03/94/040/00215/AM10/	Lic.No/Date:0310525912 25.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

126	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

127	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

128	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

129	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case
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HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Deferred Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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Case No.:24/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00253/AM10/	RLA File :03/94/040/00251/AM10/	Lic.No/Date:0310526174 29.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Cyclopropylhexanoic acid (4-(1-Methyl Cyclopropyl) butaric acid	1 Kg.	1.	Ethyl 5-methyl-5-Hexanoate	1.12 kg
		2.	Trifluoroacetic acid	0.82 kg
		3.	Methyl Tert-Butyl ether (MTBE)	1.63 kg
		4.	Diiodomethane	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

132	Case No.:26/15/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
	HQ File :01/82/050/00255/AM10/	RLA File :07/24/040/00122/AM10/	Lic.No/Date:0710065660 29.06.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase +	3 ml ampule	1.	Disodium Adenosin Triphosphate Trihydrate	11.00 mg/3 ml ampule
			2.	Cocarboxylase	55.0 mg/3ml

	Nicotinamide + glycine with Vitamin B12			ampule
		3.	Empty Vials	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

133	Case No.:30/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00259/AM10/	RLA File :05/24/040/00183/AM10/	Lic.No/Date:0510244703 29.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

134	Case No.:31/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00260/AM10/	RLA File :05/24/040/00184/AM10/	Lic.No/Date:0510244705 29.06.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

135	Case No.:20/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00477/AM10/	RLA File :09/24/040/00115/AM10/	Lic.No/Date:0910038406 02.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

136	Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

137	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

138	Case No.:10/21/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00437/AM10/	RLA File :07/24/040/00148/AM10/	Lic.No/Date:0710065872 09.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

139	Case No.:24/22/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00481/AM10/	RLA File :08/24/040/00089/AM10/	Lic.No/Date:0810081376 10.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

140	Case No.:25/22/82-ALC4/2009	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00482/AM10/	RLA File :08/24/040/00056/AM10/	Lic.No/Date:0810081372 10.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

141	Case No.:28/22/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00485/AM10/	RLA File :03/94/040/00254/AM10/	Lic.No/Date:0310528367 10.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

142	Case No.:14/21/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00441/AM10/	RLA File :22/24/040/00012/AM10/	Lic.No/Date:2210009104 15.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

143	Case No.:5/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00462/AM10/	RLA File :22/24/040/00016/AM10/	Lic.No/Date:2210009103 15.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

144	Case No.:27/22/82-ALC4/2009	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00484/AM10/	RLA File :03/94/040/01137/AM09/	Lic.No/Date:0310529091 16.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

145	Case No.:29/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00486/AM10/	RLA File :08/24/040/00085/AM10/	Lic.No/Date:0810081548 17.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

146	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

147	Case No.:15/21/82-ALC4/2009		Party Name:SHIVA PHARMACHEM PVT. LTD,		Meet No/Date:32/82-ALC4/2009 03.11.2009		Status:Case Approved	
	HQ File :01/82/050/00442/AM10/		RLA File :34/24/040/00050/AM10/		Lic.No/Date:3410024753 27.07.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2007-Ch.II dated 24.03.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Isobutyryl Chloride		1 kg	1.	Isobutyric Acid		0.870 kg	
RA concerned may take further necessary action as per above decision of NC.								

148	Case No.:10/27/82-ALC4/2009	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00552/AM10/	RLA File :04/24/040/00096/AM10/	Lic.No/Date:0410106439 28.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2008-PI-III dated 30.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied			

by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Allylestrenol	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg
		2.	1,2 Ethanedithiol	0.53 kg

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:7/22/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00464/AM10/	RLA File :09/24/040/00136/AM10/	Lic.No/Date:0910038741 30.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

150	Case No.:1/20/82-ALC4/2009	Party Name:ATUL LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00412/AM10/	RLA File :08/24/040/00102/AM10/	Lic.No/Date:0810081939 31.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

151	Case No.:2/20/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00413/AM10/	RLA File :03/94/040/00364/AM10/	Lic.No/Date:0310531735 31.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

152	Case No.:3/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00414/AM10/	RLA File :03/94/040/00154/AM10/	Lic.No/Date:0310531742 31.07.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

153	Case No.:4/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00415/AM10/	RLA File :03/94/040/00186/AM10/	Lic.No/Date:0310531751 31.07.2009	Defer

Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.

Date:01.12.2009

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Case No.:5/20/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00416/AM10/	RLA File :07/24/040/00170/AM10/	Lic.No/Date:0710066306 03.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:10/20/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00421/AM10/	RLA File :03/94/040/00386/AM10/	Lic.No/Date:0310532467 05.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/1/2008-Ch.II dated 30.10.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DMS Acid (Diamino Mesitylene Sulfonic Acid)	1 Kg	1.	Mesitylene	0.826 kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:9/20/82-ALC4/2009		Party Name:VITAL HEALTHCARE PVT.LTD.		Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00420/AM10/		RLA File :03/95/040/01036/AM09/		Lic.No/Date:0310532437 05.08.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 04.03.2008 and 9/82 meeting held on 27.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.50 kg
Artesunate	1 kg.	1.	Artemisinin	0.9259 kg.
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg

RA concerned may take further necessary action as per above decision of NC.

157	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.				

158	Case No.:12/20/82-ALC4/2009	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00423/AM10/	RLA File :03/95/040/00241/AM10/	Lic.No/Date:0310532546 06.08.2009	Defer Date:01.12.2009
Decision :Committee considered case as per agenda and in light of letter No.14010/106/2008-Ch.II dated 20.02.2009 issued from Department of C&PC and written remarkd of representative of C&PC, decided to call for the following information from firm. 1. Manufacturing process. 2. Chemical reactions with molecular and structural formula and molecular weights. 3. Stage wise percentage yields. 4. Material balance. 5. Chartered Accountant's certificate regarding past three years so far production of the export item and corresponding consumption of different raw materials. 6. Details of by-products/co-products formed in the above production with their quantities and values certified by Chartered Accountant. 7. Authentic technical literature in support of norms applied. Accordingly, case was deferred for 01.12.2009.				

159	Case No.:13/20/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00424/AM10/	RLA File :03/95/040/00251/AM10/	Lic.No/Date:0310532642 06.08.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.				

160	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Bio-technology.			

161	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

162	Case No.:3/21/82-ALC4/2009	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00430/AM10/	RLA File :03/94/040/00312/AM10/	Lic.No/Date:0310532937 07.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2004/Ch.II dated 02.11.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Actahydro 1,1,6,7-Tetramethyl Nephthalne)	1 Kg.	1.	Myrcene
			2.	3-Methyl-3-Penten-2-one (MPO)
				Qty. allowed
				1.00 kg
				0.600 kg
	RA concerned may take further necessary action as per above decision of NC. 3			

163	Case No.:12/21/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00439/AM10/	RLA File :03/94/040/00354/AM10/	Lic.No/Date:0310532972 10.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/212/2008-PI-III dated 20.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol
			2.	Epichlorohydrine
				Qty. allowed
				0.7955 kg
				0.6179 kg

		3.	Mono Isopropyl Amine	0.6285 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:18/21/82-ALC4/2009	Party Name: BALAJI AMINES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00445/AM10/	RLA File :31/24/040/00081/AM10/	Lic.No/Date:3110039535 10.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PV vide their U.O. No.14010/85/2008/Ch.III dated 14.09.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 Kg.	1.	Methanol	0.377 kg
		2.	Gamma Butyrolactone	0.960 kg
		3.	Ammonia	0.164 kg
RA concerned may take further necessary action as per above decision of NC.				

165	Case No.:19/21/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00446/AM10/	RLA File :09/24/040/00187/AM10/	Lic.No/Date:0910038882 11.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:20/21/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
HQ File :01/82/050/00447/AM10/	RLA File :09/24/040/00181/AM10/		Lic.No/Date:0910038884 11.08.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PV vide their U.O. No.14010/24/2006/Ch.III dated 07.03.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Dimethylol Hydantoin (Assay 52-53% Min)	1 Kg.	1.	5,5-Dimethyl Hydantoin	0.387 kg
RA concerned may take further necessary action as per above decision of NC.				

167	Case No.:24/21/82-ALC4/2009		Party Name: ALTA LABORATORIES LTD.		Meet No/Date: 32/82-ALC4/2009		Status: Case
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		03.11.2009	Approved	
HQ File :01/82/050/00451/AM10/	RLA File :03/94/040/00398/AM10/	Lic.No/Date:0310533492 12.08.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 48/82 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

168	Case No.:25/21/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00452/AM10/	RLA File :09/24/040/00177/AM10/	Lic.No/Date:0910038895 12.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

169	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

170	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

171	Case No.:28/21/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
	HQ File :01/82/050/00455/AM10/	RLA File :09/24/040/00146/AM10/	Lic.No/Date:0910038909 12.08.2009		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 02.12.2008 and in consultation with technical authority present, in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

	Albendazole Bolus 2.5 gm, Veterinary Grade	1 Kg	1.	Albendazole	2.55 gm/bolus of 2.5 gm.
	RA concerned may take further necessary action as per above decision of NC.				

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Case No.:1/22/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00458/AM10/	RLA File :03/94/040/00424/AM10/	Lic.No/Date:0310533727 13.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50.2006-Ch.II dated 19.09.2006, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trade Name DXA 5122	1 Kg.	1.	Nitroethane	1.021 kg
2 Amino 2 Methyl Propandiol		2.	Formaldehyde	0.817 kg
RA concerned may take further necessary action as per above decision of NC.				

173	Case No.:4/22/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00461/AM10/	RLA File :03/95/040/00293/AM10/	Lic.No/Date:0310533940 18.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

174	Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

175	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

176	Case No.:1/23/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.			Meet No/Date:32/82-ALC4/2009	Status:Case
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			03.11.2009	Deferred
	HQ File :01/82/050/00493/AM10/	RLA File :05/24/040/00195/AM10/	Lic.No/Date:0510248081 21.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

177	Case No.:34/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00491/AM10/	RLA File :04/24/040/00103/AM10/	Lic.No/Date:0410107095 21.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DIPP.			

178	Case No.:35/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00492/AM10/	RLA File :04/24/040/00104/AM10/	Lic.No/Date:0410107097 21.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DIPP.			

179	Case No.:3/23/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved																									
	HQ File :01/82/050/00495/AM10/	RLA File :08/24/040/00127/AM10/	Lic.No/Date:0810082504 24.08.2009																										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Metformin tablets 500 mg</td><td rowspan="6">1 Million</td><td>1.</td><td>Metformin Hcl</td><td>510.00 kg</td></tr> <tr> <td>2.</td><td>Povidone K 90</td><td>34.50 kg</td></tr> <tr> <td>3.</td><td>Microcrystalline Cellulose</td><td>27.00 kg</td></tr> <tr> <td>4.</td><td>Magnesium Stearate</td><td>1.95 kg</td></tr> <tr> <td>5.</td><td>Hypermellose</td><td>23.95 kg</td></tr> <tr> <td>6.</td><td>Bottles and Caps</td><td>As per packing policy</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Metformin tablets 500 mg	1 Million	1.	Metformin Hcl	510.00 kg	2.	Povidone K 90	34.50 kg	3.	Microcrystalline Cellulose	27.00 kg	4.	Magnesium Stearate	1.95 kg	5.	Hypermellose	23.95 kg	6.	Bottles and Caps	As per packing policy			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																									
Metformin tablets 500 mg	1 Million	1.	Metformin Hcl	510.00 kg																									
		2.	Povidone K 90	34.50 kg																									
		3.	Microcrystalline Cellulose	27.00 kg																									
		4.	Magnesium Stearate	1.95 kg																									
		5.	Hypermellose	23.95 kg																									
		6.	Bottles and Caps	As per packing policy																									
	RA concerned may take further necessary action as per above decision of NC.																												

180	Case No.:4/23/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00496/AM10/	RLA File :08/24/040/00128/AM10/	Lic.No/Date:0810082513	

24.08.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 850 mg	1 Million	1.	Metformin Hcl	867.00 kg
		2.	Povidone K 90	58.641 kg
		3.	Microcrystalline Cellulose	45.90 kg
		4.	Magnesium Stearate	3.315 kg
		5.	Hypermellose	40.715 kg
		6.	Bottles and Caps	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:5/23/82-ALC4/2009

Party Name:CADILA HEALTHCARE LTD.,

Meet No/Date:32/82-ALC4/2009
03.11.2009Status:Case
Approved

HQ File :01/82/050/00497/AM10/

RLA File :08/24/040/00129/AM10/

Lic.No/Date:0810082514
24.08.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 500 mg	1 Million	1.	Metformin Hcl	510.00 kg
		2.	Povidone K 90	34.50 kg
		3.	Microcrystalline Cellulose	27.00 kg
		4.	Magnesium Stearate	1.95 kg
		5.	Hypermellose	23.95 kg
		6.	Bottles and Caps	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:3/24/82-ALC4/2009

Party Name:HETERO LABS LTD.

Meet No/Date:32/82-ALC4/2009
03.11.2009Status:Case
Deferred

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HQ File :01/82/050/00500/AM10/

RLA File :09/24/040/00205/AM10/

Lic.No/Date:0910039065
25.08.2009Defer
Date:01.12.2009

Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.

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Case No.:5/24/82-ALC4/2009

Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD

Meet No/Date:32/82-ALC4/2009

Status:Case

			03.11.2009	Deferred
	HQ File :01/82/050/00502/AM10/	RLA File :04/24/040/00126/AM10/	Lic.No/Date:0410107199 25.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of DIPP.			

184	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

185	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

186	Case No.:17/24/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00514/AM10/	RLA File :05/23/040/00011/AM10/	Lic.No/Date:0510248486 27.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:7/24/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
HQ File :01/82/050/00504/AM10/	RLA File :03/94/040/00461/AM10/	Lic.No/Date:0310535512 27.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Chloroquine Sulphate	1 Kg.	1.	EMME	1.22 kg
		2.	Meta Chloro Aniline	0.718 kg
		3.	Toluene	0.702 kg
		4.	Methanol	5.045 kg
		5.	Hydroxy Novaldiamine	1.06 kg

		6.	IPA	1.49 kg
		7.	Methylene Chloride	2.29 kg
		8.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

188	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

189	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

190	Case No.:10/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

191	Case No.:11/24/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00508/AM10/	RLA File :09/24/040/00212/AM10/	Lic.No/Date:0910039090 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

192	Case No.:12/24/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00509/AM10/	RLA File :09/24/040/00176/AM10/	Lic.No/Date:0910039095 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

193	Case No.:13/24/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00510/AM10/	RLA File :09/24/040/00201/AM10/	Lic.No/Date:0910039098 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

194	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

195	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

196	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

197	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Bio-technology.			

198	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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Case No.:22/24/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00519/AM10/	RLA File :03/95/040/00240/AM10/	Lic.No/Date:0310535934 31.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/10 meeting held on 16.06.2009, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Glycol Monoethyl Ether	1 Kg.	1.	Denatured Ethyl Alcohol	0.350 kg
		2.	Ethylene Oxide	0.670 kg
RA concerned may take further necessary action as per above decision of NC.				

200	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

201	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

202	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

203	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

204	Case No.:31/24/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00528/AM10/	RLA File :09/24/040/00137/AM10/	Lic.No/Date:0910039225 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

205	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

206	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

207	Case No.:1/27/82-ALC4/2009	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00543/AM10/	RLA File :08/24/040/00126/AM10/	Lic.No/Date:0810082852 14.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

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Case No.:2/27/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00544/AM10/	RLA File :07/24/040/00218/AM10/	Lic.No/Date:0710066945 14.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg

RA concerned may take further necessary action as per above decision of NC.

209	Case No.:5/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00547/AM10/	RLA File :03/95/040/00348/AM10/	Lic.No/Date:0310537606 14.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

210	Case No.:7/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00549/AM10/	RLA File :03/95/040/00362/AM10/	Lic.No/Date:0310537610 14.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

211	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

212	Case No.:12/27/82-ALC4/2009	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00554/AM10/	RLA File :03/94/040/00474/AM10/	Lic.No/Date:0310537800 15.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

213	Case No.:13/27/82-ALC4/2009		Party Name:LUPIN LIMITED		Meet No/Date:32/82-ALC4/2009 03.11.2009		Status:Case Approved									
	HQ File :01/82/050/00555/AM10/		RLA File :03/95/040/00357/AM10/		Lic.No/Date:0310538115 16.09.2009											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>							Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												

Simvastatin	1 Kg.	1.	Acetonitrile	1.00 kg
		2.	Activated Carbon	0.035 kg
		3.	Caustic Soda Flakes	0.620 kg
		4.	Dyclohexane	6.94 kg
		5.	Ethyl Acetate	3.81 kg
		6.	Methyl Ethyl Ketone	0.93 kg
		7.	Imidazole	0.74 kg
		8.	Methanol	7.85 kg
		9.	Methylene Chloride	3.00 kg
		10.	Toluene	8.09 kg
		11.	Tri Ethyl Amine	2.71 kg
		12.	Methane Sulphonic Acid	0.44 kg
		13.	Tertiary Butyl Dimethyl Silyl	0.81 kg
		14.	2,2 Dimethyl Butyric Acid	1.86 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:15/27/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00557/AM10/	RLA File :03/95/040/00329/AM10/	Lic.No/Date:0310538159 16.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/10 meeting held on 16.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol	1 Kg.	1.	Denatured Ethyl Alcohol	0.350 kg
Monoethyl Ether		2.	Ethylene Oxide	0.670 kg
RA concerned may take further necessary action as per above decision of NC.				

215	Case No.:16/27/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00558/AM10/	RLA File :09/24/040/00021/AM10/	Lic.No/Date:0910039327 16.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

216	Case No.:9/27/82-ALC4/2009		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred

	HQ File :01/82/050/00551/AM10/	RLA File :08/24/040/00152/AM10/	Lic.No/Date:0810082955 16.09.2009	Defer Date:01.12.2009
Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.				

217	Case No.:2/28/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00562/AM10/	RLA File :03/94/040/00465/AM10/	Lic.No/Date:0310538431 18.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

218	Case No.:3/28/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00563/AM10/	RLA File :34/24/040/00082/AM10/	Lic.No/Date:3410025128 18.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

219	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

220	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

221	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

222	Case No.:8/28/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case
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	HQ File :01/82/050/00568/AM10/	RLA File :34/24/040/00093/AM10/	Lic.No/Date:3410025155 22.09.2009	Deferred Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

223	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

224	Case No.:10/28/82-ALC4/2009	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00570/AM10/	RLA File :05/24/040/00323/AM10/	Lic.No/Date:0510249947 24.09.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

225	Case No.:1/32/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00615/AM10/	RLA File :08/24/040/00168/AM10/	Lic.No/Date:0810083595 14.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

226	Case No.:5/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00619/AM10/	RLA File :09/71/040/00080/AM10/	Lic.No/Date:0910039588 14.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

227	Case No.:6/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00620/AM10/	RLA File :09/24/040/00238/AM10/	Lic.No/Date:0910039589 14.10.2009	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2009-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 Kg.	1.	Cyclohexane-1,1-Diacetic Acid Monoamide (CDAM)	2.366 kg
		2.	Acetone	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

228	Case No.:7/32/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00621/AM10/	RLA File :09/24/040/00252/AM10/	Lic.No/Date:0910039590 14.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

229	Case No.:2/32/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00616/AM10/	RLA File :08/24/040/00173/AM10/	Lic.No/Date:0810083616 15.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

230	Case No.:3/32/82-ALC4/2009	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00617/AM10/	RLA File :08/24/040/00176/AM10/	Lic.No/Date:0810083625 15.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

231	Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

232	Case No.:4/32/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
	HQ File :01/82/050/00618/AM10/	RLA File :34/24/040/00109/AM10/	Lic.No/Date:3410025412 16.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isononanoyl Chloride	1 Kg.	1.	Isononanonic Acid	0.942 kg
		2.	Thionyl Chloride	0.578 kg

RA concerned may take further necessary action as per above decision of NC.

233	Case No.:8/32/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00622/AM10/	RLA File :09/70/040/00001/AM10/	Lic.No/Date:0910039638 16.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

234	Case No.:10/32/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved														
	HQ File :01/82/050/00624/AM10/	RLA File :03/94/040/00533/AM10/	Lic.No/Date:0310541591 23.10.2009															
	Decision : Committee considered case as per agenda and in light of written comments dated 17.03.2009 forwarded by Department of C&PC, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Meta Nitro Para Toludine</td><td>1 Kg.</td><td>1.</td><td>Para Nitro Toluene</td><td>1.46 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methylene Dichloride</td><td>1.10 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Meta Nitro Para Toludine	1 Kg.	1.	Para Nitro Toluene	1.46 kg			2.	Methylene Dichloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Meta Nitro Para Toludine	1 Kg.	1.	Para Nitro Toluene	1.46 kg														
		2.	Methylene Dichloride	1.10 kg														
RA concerned may take further necessary action as per above decision of NC.																		

235	Case No.:11/32/82-ALC4/2009	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved									
	HQ File :01/82/050/00625/AM10/	RLA File :03/94/040/00495/AM10/	Lic.No/Date:0310541602 23.10.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in its 18/82 meeting held on 28.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Sodium Salicylate</td><td>1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.88 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Salicylate	1 Kg.	1.	Salicylic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.88 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:12/32/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved
HQ File :01/82/050/00626/AM10/	RLA File :03/95/040/00423/AM10/		Lic.No/Date:0310541624 23.10.2009	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 09.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v)	1 No.	1.	Clobetasol Propionate	15.15 mg/30 ml bottle
		2.	Propylene Glycol BP	18.00 gm/30 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/32/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Approved	
HQ File :01/82/050/00627/AM10/	RLA File :03/95/040/00419/AM10/	Lic.No/Date:0310541636 23.10.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 23.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diprosol Lotion 30 ml	30 ml pack	1.	Betamethasone BP	17.24 mg/30 ml pack
		2.	Propylene Glycol BP	18.00 gm/30 ml pack
RA concerned may take further necessary action as per above decision of NC.				

238	Case No.:9/32/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2009 03.11.2009	Status:Case Deferred
	HQ File :01/82/050/00623/AM10/	RLA File :03/94/040/00580/AM10/	Lic.No/Date:0310541570 23.10.2009	Defer Date:01.12.2009
	Decision : Committee decided to defer case for 01.12.2009 for comments of Department of Pharmaceuticals.			

